

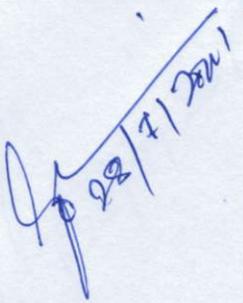
**HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION NO. 125

28th July, 2021

No. HCM/COVID-2020/RG/: 9233 In view of the Public Notice dated 27th July, 2021, of the Government of Manipur, extending total curfew in the State of Manipur for a further period of 7 days from 28.07.2021, the Hon'ble The Chief Justice deems it proper to issue the following directions:-

1. Functioning of the High Court of Manipur in all respects, including hearing of cases through video-conferencing, shall stand suspended from 28.07.2021 to 03.08.2021, both dates included.
2. The matters which are directed, by judicial orders, to be listed for urgent hearing through video-conferencing on 28.07.2021, 29.07.2021, 30.07.2021, 02.08.2021 and 03.08.2021, shall be listed for hearing on the corresponding dates as per the table hereunder.



Present Date of Posting	Next Date of Posting
28.07.2021	09.08.2021
29.07.2021	10.08.2021
30.07.2021	11.08.2021
02.08.2021	12.08.2021
03.08.2021	16.08.2021

3. Interim orders, subsisting and in force in any matters which are to be listed, as per directions, on the aforesaid dates in July/ August, 2021, shall automatically stand extended till the

corresponding dates, being the next date of posting as per the table above.

4. In the event any dire urgency exists for seeking earlier hearing of any matter adjourned as per the dates mentioned in the above table, it would be open to the learned counsel appearing in such matter to seek urgent hearing of such matter on an earlier date. Such a request shall be made to the Registrar (Judicial), High Court of Manipur, only if the urgency is such that the matter would become infructuous or the party aggrieved is so adversely affected that it cannot wait till 04.08.2021.

5. In the event any matter, involving issues of life and liberty, requires to be filed and/or heard immediately during this period, i.e., before 04.08.2021, the learned counsel appearing in such matter may approach the Registrar (Judicial), High Court of Manipur, and state the grounds for seeking such urgent hearing. Upon any request being made for urgent hearing in either of the above situations, in paras 4 and 5 above, and if the Hon'ble The Chief Justice permits so, a Division/Single Bench shall be constituted to hear the matter through video-conferencing. Email filing of the new case would be permitted with the understanding that the learned counsel would file hard copies of all the papers as and when regular functioning is resumed by the High Court. Learned Advocates are requested to exercise their discretion and desist from making mentions for urgent hearing of cases during this period unless the matter involves such extreme urgency that it cannot be kept waiting even till 04.08.2021.

28/7/2021

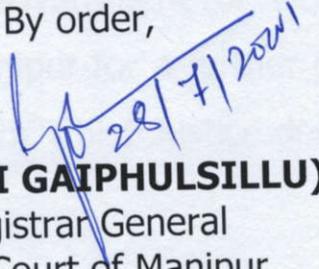
6. Apropos all the Courts under the supervision and control of the learned District & Sessions Judges in all the districts in the State of Manipur and also the Tribunals, Family Courts and Special Courts in all the districts, the following directions are issued:-

- i) All such Courts/Tribunals shall suspend hearing of cases even through video-conferencing from 28.07.2021 till 03.08.2021, both dates included. However, the District & Sessions Judge/Presiding Officer concerned shall prepare a roster to deal with remand matters, bails and absolutely urgent matters during this period. Necessary directions in this regard shall be issued and uploaded on the Court's/Tribunal's website by the District & Sessions Judge/Presiding Officer concerned.
- ii) It would be open to the learned counsel who seek urgent hearing in such matters to approach the learned Judge/Presiding Officer concerned and state the urgency. If satisfied, the Court/Tribunal may thereupon take up such matters for urgent hearing.
- iii) The matters which are directed to be fixed for hearing through video-conferencing on the dates 28.07.2021 to 03.08.2021 shall be adjourned *en-bloc* to subsequent dates and information in this regard shall be uploaded on the Court's/Tribunal's website and also pasted on the Notice Board in due course.

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- iv) The interim orders granted by the Courts/Tribunals in such cases for a specified period shall be extended till the next date of effective hearing.
- v) The Manipur Judicial Academy may suspend online training programmes during this period.

By order,


(GOLMEI GAIPHULSILLU)
Registrar General
High Court of Manipur

Copy to:-

1. The Secretary General, Supreme Court of India
2. The Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Chief Secretary, Govt. of Manipur.
5. The Director General of Police, Manipur.
6. The Registrars, (Judl.) / (Admin) / (Vigilance), High Court of Manipur.
7. All the learned Judicial Officers, Manipur.
8. The Secretary (Law), Government of Manipur.
9. The Govt. Advocate, Govt. of Manipur.
10. The President, High Court Bar Association, Manipur.
11. The President, AMBA, Manipur.
12. The Joint Director, Manipur Judicial Academy.
13. All the Joint Registrars, High Court of Manipur.
14. The Principal Magistrates, all Juvenile Justice Boards.
15. All the Deputy Registrars, High Court of Manipur.
16. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
17. All the Asst Registrars/ LRO/ Court Managers, High Court of Manipur.
18. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
19. The P.S to Hon'ble Justice Kh. Nobin Singh, High Court of Manipur.
20. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
21. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
22. The P.S to Registrar General, High Court of Manipur.
23. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
24. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
25. All the Court Masters, High Court of Manipur.
26. The Guard file.